
Dilip Kapur Vs ACIT

Income Tax Appeal No. 2059/DEL/2023

Court: Income Tax Appellate Tribunal (Delhi D Bench)

Date of Decision: May 30, 2024

Acts Referred:

Income Tax Act, 1961 – Section 142(1), 142A, 143(3), 144C(13), 234D

Hon'ble Judges: Dr. B. R. R. Kumar, (AM); Sudhir PAREEK, J

Bench: Division Bench

Advocate: Ved Jain, Aman Garg, Vijay B Vasanta

Final Decision: Allowed

Judgement